श्री सभापति : नहीं, नहीं ।

श्री राजनारायण : श्रीमन्, सदन की प्रिविलेज कमेटी है, उसके पास भेज दिया जाय। तमाम हाउस की प्रोसीडिंग्स है, टेप रिकार्ड है, पी० एन० सिंह का बयान है गवाही है।

MR. CHAIRMAN: No please! I do not give consent.

श्री राजनारायण: 14 हजार रुपया लेकर रखा गया है...

DR. B. N. ANTANI: This is too much now.

श्री राजनारायण: श्रीमन्, यह जितनी बातें घटी हैं, सब सदन के सामने घटी हैं इन दि आइ आफ दि हाउस। मैं आपसे रिक्वेस्ट करता हूं कि मेरा और मोइन उल हक चौधरी का मामला प्रिविलेज कमेटी में भेजा जाय।

SHRI MOINUL HAQUE CHOUDH-URY: Sir, I wanted to correct an answer.

MR. CHAIRMAN: You can do it later.

श्री राजनारायण: राजबहादुर से कहिए कि वे भेजें।

MR. CHAIRMAN: No, no.

SHRI GODEY MURAHARI: The member had made a motion for referring the whole thing to the Privileges Committee. How can you give your judgment without even going through the proceedings?

श्री राजनारायण : ये एग्रीव्ड हैं, राज-बहादुर एग्नीव्ड हैं।

SHRI GODEY MURAHARI: You go through the proceedings of the House and if there is a case you send it to the Privileges Committee. You cannot simply give your decision without looking into the question. This is arbitrary.

MR. CHAIRMAN: No, no. He should come into my chamber and...

SHRI GODEY MURAHARI: He has made certain allegations on the floor of this House and the entire House is in possession of those allegations. Therefore it is your duty to go through the proceedings and then send it to the Privileges Committee. If you do not want to send it you give your judgment tomorrow after going through the proceedings. Do not give your judgment without looking into the question.

SHRI PITAMBER DAS: The aggrieved person is the Minister. Suppose he wants to have it sent to the Privileges Committee, why should you prevent it.

(Interruptions)

श्री महाबीर त्यागी : जो एग्रीव्ड आदमी है वह डिमान्ड नहीं करता।

श्री राजनारायण: मैं भी एग्रीव्ड हूं क्योंकि हमारी सही वात सदन में झुठलाई जा रही है।

WRITTEN ANSWERS TO OUESTIONS

DECISION OF ALLAHABAD HIGH COURT ON NEW STEEL DISTRIBUTION POLICY

*155.DR. BHAI MAHAVIR: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

- (a) whether Government's attention has been drawn to the decision of the Allahabad High Court announced on the 9th February, 1971 on the writ petition filed by the Loha Committee, Kanpur, wherein the High Court quashed a part of the resolution of the Minis try of Steel dated May 22, 1970 relating to the new distribution policy for steel and directed the Government of India not to enforce that part of the resolution; and
- (b) if so, what is Government's reaction thereto and the manner in which the steel is distributed now?

THE MINISTER OF STEEL AND HEAVY ENGINERING (SHRI S. MOHAN KUMARAMANGALAM): (a) Yes, Sir.

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THE BUDGET (MYSORE), 1971-72 GENERAL DISCISSION THE MYSORE APPROPRIATIO OTE ON ACCOUNT) BILL, 1971. THE/ MYSORE APPROPRIA-TION BILL/MZL^

FIXATION OF SE IOWTY OF EX-GRAIN SHOP STAFF

*157C SHRI M V. BHADRAM: DR. Z. A AHMAD:

Will the Minist. r of RAILWAYS be pleased to state:

- (a) whether THE Railway Boards orders No. E(NG) 57—RE /17 dated 2nd November, 1957 and 15th Jar nary, 1S61 and No. E (NG) 61 RE 1/47, dated 7th April, 1962 regarding the seniority of 1.x-Grain Shop Staff were quashed by the 1 Madras High Court on 3rd February, 1967 as per the judgement on Writ Petition No. 3110 if 1965;
- (b) if so, whether orders giving effect to the judgement have been issued by the Railway Board; if so, when
- (c) whether these orders were given effect to in respect of the employees of the Eastern Railways; and
 - (d) if not, the reason therefor?

THE MINISTER OF RAILWAYS (SHRI K. HANUMAN1HAIYA): (a) to (d) A single Judge of the Madras High Court quashed in February, 1967 the orders regulating fixation of seniority of ex-Grainshop staff on Railways. Howev:r, on an appeal filed by the Southern Railway Administration, the Division Bench of the Madras High Court have

set aside, in July, 1969, the orders of the Single Judge. The question of giving effect to the Judgement of 3rd February, .1967, therefore, does not arise.

to Questions

MEMORANDUM FROM LOCO RUNNING STAFF ASSOCIATION

*158. DR. Z. A. AHMAD: SHRI M. V. BHADRAM i

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Loco Running Staff Association of the Southern Railway has sent any memorandum to Government about their demands and grievances;
 - (b) if so, what are the details thereof; and
- (c) what action has been taken to redress their grievances and to remove the discontent prevailing among them?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA): (a) Yes, Sir.

- (b) The specific grievances of the All India Loco Running Staff Association, as stated in their Memorandum dated 6. 2. 71, are—
- (i) While abolishing the written examination for refresher courses, the oral examination has been made more intensive.
- (ii) The promotional chances of the drivers have been linked with economy in consumption of fuel.
- (iii) The period of strike from 10. 5. 70 to 15, 5, 70 has been treated as "dies non" instead of leave due.
- (c) The Government have considered the matter and have decided that-
- (i) The intensive oral examination, which is conducted in regional languages where necessary, and which pertains only to the day to day duties of the staff is essential. Since the percentage of failures is now quite small, there should be no cause for complaint.
- (ii) The extent of consumption of fuel is one of the indices of efficiency of a driver.